<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>APPEAL NO. 210 OF 2016 &</u> IA NO. 450 OF 2016 & IA NO. 1180 OF 2017

Dated: 15th February, 2018

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Present: Hon'ble Mr. I. J. Kapoor, Technical Member Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of: Chhattisgarh State Power Distribution Co. Ltd. Vs. Central Electricity Regulatory Commission & Ors.			Appellant(s) Respondent(s)
Counsel for the Appellant(s)	:	Ms. Sanjna Dua for Ms. Suparna Srivastava	I
Counsel for the Respondent(s)	:	Mr. Sethu Ramalingam	for R-1
		Ms. Divya Chaturvedi Mr. Parteek Gupta for R	-2 & 3
		Mr. Mridul Chakravarty Mr. Pallav Mongia for R	-4

<u>ORDER</u>

IA NO. 1180 OF 2017 (Appl. for condonation of delay in filing rejoinder)

In this application, the applicant/appellant has prayed that delay in filing rejoinder may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing rejoinder. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, in the interest of justice delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of. It is represented by learned counsel for the parties that pleadings are complete.

List the matter for hearing on 08.03.2018.

(Justice N. K. Patil) Judicial Member ts/mk (I.J. Kapoor) Technical Member